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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 20/9/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.05.2017**

Name of the Company: R.L. Steel & Energy Ltd.
V/s.
Shyam Industries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAULIK NANAVATI	ADVOCATE	R.L. STEEL & ENERGY LTD.	
2.			(OPERATIONAL CREDITOR)	

ORDER

Learned Advocate Mr. Maulik Nanavati present for Operational Creditor/ Petitioner.
None present for Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner.

Petitioner is directed to comply with the following defects:

1. Proof of service of demand notice shall be filed.
2. Serve notice of date of hearing and copy of this order to corporate debtor and file proof of service.

List the matter on 18.05.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 12th day of May, 2017.